

ITEM NO.5
SECTION XI

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s).6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS.

Respondent(s)

(For IA No. 22561/2020 - APPLICATION FOR SUBSTITUTION
AND IA No. 22565/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN. AND IA No. 22567/2020 - EXEMPTION FROM FILING O.T.)

Date : 15-03-2021 This matter was called on for hearing today.

For Petitioner(s) Mr. Yash Pal Dhingra, AOR

For Respondent(s) Ms. Namita Choudhary, AOR

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

Show Cause Notice issued to proposed LR's. Nos. 5/1 to 5/5 of
deceased Respondent No. 5 received back with postal remarks
"Addressee not found and unclaimed". Two weeks' time is granted to
the learned counsel for the petitioner to take fresh steps and to
file fresh particulars qua above said proposed LR's.

List the matter on 05.05.2021.

(RB)

RAJIV KALRA
Registrar